

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 86802 of 2017

(Arising out of Order-in-Appeal No. MUM-SVTAX-002-APP-823 TO 852 - 16-17 dated 31.03.2017 passed by the Commissioner of (Appeals), Service Tax-II, Mumbai)

Shri Sanjay Ravsaheb Jadhav

D/303, Sai Sansar Complex, Plot No.30,
Sector-5, New Panvel, Taluka Panvel,
Raigad – 410 206.

.... Appellant

Versus

Commissioner of Central Excise, Raigad

Plot No. 1 Sector – 17, Khandeshwar,
Navi Mumbai – 410 206.

.... Respondent

Appearance:

None for the Appellant

Shri S.B.P. Sinha, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86714/2025

Date of Hearing: 16.10.2025

Date of Decision: 16.10.2025

Per: S.K. MOHANTY

When the matter was called for hearing today, the Ld. Authorized Representative for the respondent submitted that the appellant has opted under the SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 and to that effect, has also issued with the SVLDRS-4 Certificate Nos. L061119SV400045. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in open court)

**(S.K. Mohanty)
Member (Judicial)**

**(M.M. Parthiban)
Member (Technical)**

Sinha